

the truly wonderful and unique way in which the people there had stood behind him and supported these values. We are no less full of sorrow and grave concern and even agony at what is happening in East Bengal but I can only appeal to the hon. Members that this is not the moment when the Government can say anything more. Whatever the Government may or may not be able to do, it would not be wise for this to become a matter for public debate. I do not think that hon. Members expect us to give replies to the various questions were asked. I think the purpose of this discussion was more for us to know their minds and hear their suggestions. As hon. Members know, I held a meeting this morning with the Leaders of the Opposition parties which practice I hope to continue. We are as closely in touch with the happenings in East Bengal as is possible in the present situation. I hope to keep closely in touch with the Leaders of the Opposition as well as other Members who would like to come and meet me so that we can know their mind. We cannot always, I must admit, give our mind but we will certainly tell them as much as is possible to do.

SHRI MAHAVIR TYAGI : Can she assure the House that the air space of India would not be allowed?

(Interruptions)

SHRIMATI INDIRA GANDHI : I can assure the hon. Member and this House that there is no intention of resuming the permission.

MR. DEPUTY CHAIRMAN: Mr. Ganesh to lay the Budget of Orissa.

THE BUDGET (ORISSA), 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a statement of the estimated receipts and expenditure of

the State of Orissa for the year 1971-72.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF ORISSA FOR THE YEAR 1970-71

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Government of Orissa for the year 1970-71.

THE BUDGET (WEST BENGAL), 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a statement of the estimated receipts and expenditure of the State of West Bengal for the year 1971-72.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF WEST BENGAL FOR THE YEAR 1970-71

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Government of West Bengal for the year 1970-71.

PROCLAMATION BY PRESIDENT UNDER ARTICLE 356 OF THE CONSTITUTION IN RELATION TO MYSORE

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K.S. RAMASWAMY): Sir, I beg to lay on the

[Shri K. S. Ramaswamy.]

Table a copy each of the following papers (in English and Hindi):—

(i) Proclamation (G.S.R. No. 457) issued by the President on March 27, 1971, under article 356 of the Constitution, in relation to the State of Mysore, under clause (3) of the said article.

(ii) Order dated March 27, 1971, made by the President under sub-clause (i) of clause (c) of the proclamation.

(iii) Report of the Governor of Mysore, dated March 26, 1971, to the President recommending the issue of the Proclamation. ✓

THE BUDGET (MYSORE), 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to lay on the Table a statement of the estimated receipts and expenditure of the State of Mysore for the year 1971-72. ✓

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF MYSORE FOR THE YEAR 1970-71.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Government of Mysore for the year 1970-71.

MR. DEPUTY CHAIRMAN: Mr. Gulam Nabi Untoo, you can finish your speech.

SOME HON. MEMBERS: Sir, he can speak on Monday.

SHRI BHUPESH GUPTA (West Bengal): Sir, you allowed the Budget papers to be laid on the Table five minutes earlier. What is there? We can adjourn the House five minutes earlier.

श्री निरंजन वर्मा (मध्य प्रदेश) : श्रीमान, पौड्स्ट आफ आर्डर । यह आज के बिजनेस में मैसूर वाला विषय शामिल नहीं था ।

श्री उपसभापति : वह बाद में आया है ।

श्री निरंजन वर्मा : उसके लिए भी कायदा है कि जब तक चेयरमैन की आज्ञा न हो, श्रीर चेयरमैन की आज्ञा हुई या नहीं हुई, हम लोगों को मालूम नहीं है । इसलिए इस आइटम को आज पेश नहीं किया जा सकता ।

MR. DEPUTY CHAIRMAN: He has already placed it on the Table of the House. You are a bit late.

Now, what is the desire of the House? Shall we....

SEVERAL HON. MEMBERS: Let us adjourn now.

MR. DEPUTY CHAIRMAN: All right; there is a message.

MESSAGE FROM THE LOK SABHA.

THE APPROPRIATION (VOTE ON ACCOUNT BILL, 1971.

✓ SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

“In accordance with the Provisionse of Rule 96 of the Rules of Procedure